

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2018-2019)**

33

SIXTEENTH LOK SABHA

THIRTY THIRD REPORT

(Presented on 18 December, 2018)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
December, 2018/Agrahayana, 1940 (Saka)**

C O N T E N T S

PAGE		
COMPOSITION OF THE COMMITTEE ON PAPERS LAID ON THE TABLE (2018-2019)	(iii)	
INTRODUCTION	(v)	
<u>REPORT</u>		
Delay in laying of the Annual Reports and Audited Accounts of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi	1	
ANNEXURES		
Annexure-I	Statement showing year-wise funds released by the Government of India to the Office of the Chief Commissioner for Persons with Disabilities, New Delhi from 1998-1999 to 2014-2015	10
Annexure-II	Statement showing the dates of laying of the Annual Reports and Audited Accounts of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi for the years 2008-2009 to 2012-2013	11
Annexure-III	State showing the chronological sequence in respect of finalization of Annual Reports of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi for the years 2008-2009 to 2012-2013	12

APPENDICES

Appendix-I	The Minutes of the sitting of the Committee held on 14 th March, 2016	13
Appendix-II	The Minutes of the sitting of the Committee held on 12 December, 2018	16

COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2018-2019)

Shri Chandrakant Khaire

-

Chairperson

M E M B E R S

2. Shri Dushyant Chautala
3. Shrimati Veena Devi
4. Shri P.C. Gaddigoudar
5. Shri Laxman Giluwa
6. Shri Choudhury Mohan Jatua
7. Shrimati Mausam Noor
8. Shri Bheemrao B. Patil
9. Shri Sanjaykaka Ramchandra Patil
10. Shri Bishnupada Ray
11. Shri Uday Pratap Singh
12. Shri Virendra Singh
13. Shri P.R. Sundaram
14. Shri Manohar Untwal
15. Vacant

SECRETARIAT

1. Dr. Preeti Srivastava - Joint Secretary
2. Smt. Rita Jailkhani - Director
3. Smt. Maya Lingi - Additional Director
4. Shri Munish Kumar Rewari - Deputy Secretary
5. Shri Rajni Bhagat - Committee Officer

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table of the House (2018-19), having been authorized by the Committee to present this Report on their behalf, present this Thirty Third Report in respect of delay in laying of the Annual Reports together with Audited Accounts of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi.

2. The Annual Reports of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi are being laid on the Table of the House as per Chapter XII, Section 64 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation), Act 1995.

However, the Audited Accounts of Commission have also not been laid on the Table of the House since its inception. As per General Financial Rules, 2017, the Annual Reports and Audited Accounts of the Office of the Commission are required to be laid on the Table of the House within 09 months after the Closure of respective financial year.

3. Considering the matter of delays in laying of the Annual Reports and not laying the Audited Accounts of the Commission, the Committee took oral evidence of the representatives of the Ministry of Social Justice and Empowerment at their sitting held on 14th March, 2016.

4. The Committee considered and adopted this Report at their sitting held on 12 December, 2018.

5. The Committee wish to express their thanks to the officers of the Ministry of Social Justice and Empowerment for furnishing the written replies, other material/information and for placing their views in the matter before the Committee.

6. The Observations / Recommendations of the Committee have been printed in bold letters at the end of the Report.

**New Delhi
12 December, 2018
21 Agrahayana, 1940 (Saka)**

(v)

**Chandrakant B. Khaire
Chairperson
Committee on Papers Laid on the Table**

REPORT

Delay in laying of the Annual Reports and Audited Accounts the Office of the Chief Commissioner for Persons with Disabilities, New Delhi

The Office of the Chief Commissioner for Persons with Disabilities (CCPD) was set up on 01.09.1998 under Section 57 of the Persons with Disabilities (Equal Opportunities, Protection of Rights & Full Participation) Act, 1995 and has been mandated to take steps to safeguard the rights of persons with disabilities. The Commission receives funds from the Ministry of Social Justice and Empowerment, Government of India. A statement showing funds provided to the Commission for the years 1998-1999 to 2014-15 is at **Appendix -I**.

2. Chapter XII, Sections 64 of the said Act, stipulates the following reg. laying of the Annual Reports of the Commission on the Table of the House

"The Chief Commissioner shall prepare in such form and at such time for each financial year as may be prescribed by the Central Government an Annual Report giving a full account of his activities during the previous financial year and forward a copy thereof to the Central Government.

The Central Government shall cause the Annual Report to be laid before each House of Parliament along with the recommendations explaining the Action Taken or proposed to be taken on the recommendation made therein insofar as they relate to the Central Government and the reasons for non-acceptance, if any, of any such recommendation or part."

3. Rule 45 of the Persons With Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Rules, 1996 states as under:-

" The Chief Commissioner shall as soon as possible after the end of the financial year but not later than the 30th day of September in the next year ensuring, prepare and submit to the Central government an annual Report giving a complete account of his activities during the said financial year."

4. As regard finalisation of Annual Accounts and laying them on the Table of the House, the Rights of Persons with Disabilities Act, 2016, provides as follows:-

(1) The Central Government shall maintain proper accounts and other relevant records and prepare an annual statement of accounts of the Funds including the income and

expenditure accounts in such form as may be prescribed in consultation with the Comptroller and Auditor-General of India.

(2) The accounts of the fund shall be audited by the Comptroller and Auditor-General at such intervals as may be specified by him and any expenditure incurred by him in connection with such audit shall be payable from the Fund to the Comptroller and Auditor-General of India.

(3) The Comptroller and Auditor-General of India and any other person appointed by him in connection with the audit of the accounts of the fund shall have the same rights, and privileges authority in connection with such audit as the Comptroller and Auditor-General generally has in connection with the audit of Government accounts and, in particular, shall have the right to demand the production of books, account, connected vouchers and other documents and papers and to inspect any of the offices of the Fund.

(4) The accounts of the Fund, as certified by the Comptroller and Auditor-General of India or any other person appointed by him in this behalf, together with the audit report thereon shall be laid before each of the House of Parliament by the Central Government.

5. From the foregoing paras above it appears that time limit for laying of the Audited Accounts of the CCPD has not been included in the aforesaid Act.

6. The Annual Reports of the CCPD for the years 2008-2009 to 2012-2013 were laid on the Table of the House on 01.12.2015 with delays of **05 years and 11 months to 012 year and 11 months**. The Annual Reports of the CCPD Commission for the years 2013-2014 to 2016-2017 have not been laid as yet. Further the Audited Accounts of the CCPD have not been laid on the Table of the House since its inception. The details of delay in laying of Annual Report of Commission have been shown in **Appendix-II**.

7. The chronological sequence in respect of finalisation of Annual Reports of the CCPD for the years 2008-2009 to 2012-2013 as furnished by the Ministry concerned have been shown at **Appendix-III**.

8. Annexure III shows that time taken by the CCPD in finalisation of Annual Reports their submission to the Ministry concerned 17½ to 09 months for the years 2008-2009 to 2012-2013. Excessive delay was found on the part of Ministry in circulating the recommendations of the Annual Reports to All State Governments, Union Ministries etc. for seeking Action Taken Reports. Further, the All State Governments, Union Ministries considerably delayed furnishing of the Action Taken Reports of the aforesaid Reports. Even after approval of the Draft Explanatory Memorandum

prepared on the Action Taken Reports received from State Government and Union Ministries by the Hon'ble Minister (SJ&E), the Ministry took about 04 months in the process of laying these documents on the Table of the House.

9. On being categorically asked by the Committee to furnish the reasons for repeated delays in laying the Annual Report of the CCPD for the aforesaid years, the Ministry in their Note submitted as under -

"Laying of Annual Report of an organization is based on the provisions of the relevant statute. In the instant case the Annual Report can only be laid after due consideration and acceptance of recommendations of the Chief Commissioner for Persons with Disabilities (CCPD). The recommendations of the CCPD are on an evolving subject yet wide ranging and therefore concern action by multiple authorities/Departments including State Govt/ UT Administrations. This requires regular consultation with all such authorities before taking any further action for advancement of the recommended strategy

Rule 45 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Rules, 1996, provides that annual report of the Office of CCPD shall contain information in respect of the following matters, namely:-

- (a) Name of officers, staff of the Board and a chart showing the organizational set up
- (b) The functions which the Chief Commissioner has been empowered under sections 58 and 59 of the Act and the highlights of the performance in this regard;
- (c) The main recommendations made by the Chief Commissioner;
- (d) Progress made in the implementation of the Act (State-wise);
- (e) Any other related matter deemed appropriate for inclusion by Chief Commissioner for specified by the Central Government from time to time.

The Annual Report of the Chief Commissioner for Persons with Disabilities has to cover the above mentioned parameters as also to indicate State-wise progress made in the implementation of the Persons with Disabilities Act, 1995 as such non- receipt of information from States/ Central Ministries etc. in the time results in delay in laying of the Reports and the Action Taken Report thereof."

10. When the Committee asked about the reasons for not laying of the Audited Accounts of the Commission for the years 2008-2009 to 2012-2013, the Ministry in their written Note submitted that -

" The expenditure towards day to day functioning of the Office of CCPD is met from the Non-plan head of the Department with a distinct sub head and the funds are released through the Pay and Accounts Office of the Department, as such there are no separate account maintained by the Office of CCPD."

11. The Committee desired to know as to what efforts were made by the Ministry to ensure timely laying of the documents . The Ministry in their written Note submitted as under:-

" The recommendations given by the Chief Commissioner for Persons with Disabilities in the Annual Report concerns the following:

- (i) Deptt./Ministries of the Central Government,
- (ii) State Governments,
- (iii) Both (i.e., Deptt./Ministries of the Central Government and State Governments)

Non-receipt of action taken/proposed to be taken from authorities mentioned at Sr. (i) and (iii) results in delay in finalization of the Action Taken Report to be laid along with the Annual Report.

However, to ensure action and compilation of action taken by different authorities on the recommendations contained in the Annual Report a monitoring cell consisting of two Under Secretaries and One Director has been set up in the Department. The position is also reviewed in the Departmental meeting under the chairmanship of the Secretary."

12. As regards latest position for laying of the Annual Reports of the CCPD for the years 2013-2014 and 2014-2015, the Ministry in their written Note stated as under:-

"The Annual Report for the year 2013-2014 which was due in December 2014 was received in the Department on 23.03.2015 and the Annual Report for the year 2014-2015 which was due in December 2015 was received in December 2015.

Action taken/proposed to be taken on the recommendations contained in the Annual Report for the year 2013-2014 is being compiled and after requisite approvals the same will be submitted on or before the Monsoon Session of the Parliament for laying.

Regarding laying of the Annual Report 2014-2015 all concerned authorities have been addressed in the month of February, 2016 for intimating the action taken reports from to the Department. It will be ensured that the Action Taken/proposed to be taken on recommendations in the Annual Report of 2014-2015, are compiled and finalized for submission for laying in the Parliament as soon as possible, in any case before the Winter Session of the Parliament."

13. As regards the remedial measures taken to ensure timely laying of the documents in the House, within the prescribed period of nine months from the close of accounting year, the Ministry in its written reply stated as under:-

"The Department of Empowerment of Persons with Disabilities created in May 2012 was earlier a Bureau under the charge of one Joint Secretary in the Ministry of Social Justice and Empowerment. The then Bureau was entrusted with the subject relating to the programmes and policies relating to the rehabilitation of the persons with disabilities. Not only there was shortage of office space but also acute shortage of manpower at

functionary level vis-a-vis the work load entrusted. However, as the Department has been provided adequate space to meet its present space requirement (in the Paryavaran Bhawan, CGO Complex) as well as additional sanctioned posts at the level of US, DS/ Director and one JS have been filled up bottlenecks resulting in delay have partially been removed. For ensuring action/ compilation of the action taken etc. and laying of pending Annual Reports of Office of CCPD, a monitoring cell has been set up under the supervision of a Director with two Under Secretaries. In addition, the action taken on the recommendations in the Annual Report will also be considered in the review meeting of the senior level officers of the Department."

14. In reply to the question the Committee was also apprised as under:-

"The work of the Department has increased manifold after coming into the existence of the Department in May, 2012.

No. of posts at functionary level (SO/ASOs etc) are lying vacant including on account of superannuation, need to be filled up by the Department of Personnel & Training at the earliest enabling the Department to shoulder its responsibilities smoothly and effectively."

15. Considering inordinate delay in laying of the Annual Reports and not laying of the Audited Accounts of the Commission, the Committee took oral evidence of the representatives of the Ministry on 14.03.2016.

Elaborating the reasons for delay in laying of the documents of the Commission, the Secretary to the Commission during the evidence stated as under:-

Now, we have created such a system in the department so that there will be no delay in future. We have constituted a committee which consists of Director and Under Secretaries. Besides this, there will be review in the meeting of senior officers. There will be no such delay in future. This happened due to delay in submission of report by state governments. Now we have decided that we would issue a reminder every month and we would not issue any reminder after three reminders and if the state government does not have anything to say after that, we would prepare the report and present it.

16. To avoid delay at the stage of finalisation of Annual Reports and Audited Accounts of the Commission, the Joint Secretary to the Ministry further submitted that-

Our department was set up in 2012. We approach the state governments regarding disability issue and only three state governments have separate disability departments. It is Uttar Pradesh, Odisha and perhaps now even Rajasthan. In a lot of states there is no timely response on paper due to absence of a separate department for disability. Hon. Minister has been conducting meetings on disability in social justice for two years consequently meetings are being held at the level of Chief Commissioner as well and awareness is also increasing and response is coming quickly. The report for 2012-

14 in this session and 2014-15 report in monsoon and later we would ensure them. Now information is communicated through e-mail.

Recommendations

17. The Committee note that the Office of Chief Commissioner for persons with disabilities (CCPD) was constituted vide Persons with Disabilities (Equal Opportunities, Protection of Rights & Full Participation) Act, 1995 under the administrative control of the Ministry of Social Justice and Empowerment. A provision for laying of the Annual Report on the Table of both of the Houses was inserted in Persons with disabilities (Equal opportunities, Protection of Rights of Full Participation) Act, 1995 and Persons with disabilities (Equal opportunities, Protection of Rights of Full Participation) Rules 1996. However, Audited Accounts of the Office of CCPD have not been laid on the Table of the House since in inception stating that the expenditure towards day to day functioning of the Office of CCPD is met from the Non-plan head of the Department with a distinct sub head and the funds are released through the Pay and Accounts Office of the Department, as such there are no separate account maintained by the Office of CCPD. Subsequently, an amendment has been made in the Rights of Persons with Disabilities Act, 2016 by incorporating a section which states that the Audited Accounts of the Commission are required to be laid on the Table of the House. However, no time limit for laying these papers had been inserted in the aforesaid Act. The Committee, therefore, feel that a provision for laying of the Annual Reports and Audited Accounts of the Commission, within nine months from the closure of respective Accounting year, may also be incorporated in the Act/Rules to make the Parliamentary obligations, clear to the Organization. The Committee may be apprised of the conclusive steps taken by the Ministry/Commission in this regard.

18. The Committee further note that the Annual Reports of the Commission for the years 2008- 2009 to 2012 -2013 were laid on the Table of the House on 01 December, 2015 with delay ranging from 1 year and 11 Months to 05 year and 11 months. It is also noted that the Annual

Reports of the Commission for the years 2013-2014 and 2014-2015 received by the Ministry concerned on 23.03.2015 and December, 2015 respectively have not been laid on the Table of the House till date, despite the assurance given by Joint Secretary of the Ministry during oral evidence that the aforesaid Reports would be laid in Budget session 2016 and Monsoon session 2016 respectively. The Committee was apprised that the delay in this regard was largely due to obtaining of the Action Taken Report on the recommendations contained in the Annual Report of the Commission as Annual Report are to be laid in the Parliament along-with the Memorandum of Action Taken in respect of the recommendations contained in the Reports. The Committee, however, observe that the Commission itself had taken 09 to 15 ½ months in the process of submission of Annual Reports for the years 2008-2009 to 2012-2013 to the Ministry concerned. Another major delay was noticed on the part of the Ministry who after the receipt of the Annual Reports of the Commission for the years 2008-2009, 2011-2012 and 2012-2013, took 5 ½ months, 15 ½ months and 6 months respectively in circulating the recommendations to all State Governments/ Union Ministries. The time taken in the process of receiving the Action Taken Reports from the all State Governments/ Union Ministries is also from 05 months to 41 months. The Committee was apprised of the administrative arrangements made by the Ministry for timely laying of this documents. The Committee express their displeasure that these assurances given by the Ministry have not been fulfilled. The documents of the Commission for the succeeding years have not been laid as yet. Evidently, no serious efforts have been made by the Ministry or the Commission to ensure timely submission of the documents to the House. This is seen negligence and abdication of responsibility on their part. The Committee directs the Ministry to ensure laying of these documents in the forthcoming Session of Parliament. The Ministry is also directed to strengthen their monitoring mechanism to ensure that the Commission discharges its

accountability to Parliament every year within the laid down time frame. The Committee shall be informed of the compliance of these directions as also measures taken by the Ministry to avoid delays in future.

19. The Committee also wants the Ministry to note that in the event of the Annual Reports and Audited Accounts of the Commission not being laid within nine months after the closure of respective accounting year, due to unavoidable reasons they are required to lay within 30 days of the expiry of the prescribed period or as soon as the House Meets, whichever is later, a statement explaining the reasons as to why the Report and Accounts could not be laid within the stipulated period.

New Delhi
12 December , 2018
21Agrahayana , 1940 (Saka)

Chandrakant B. Khaire
Chairperson
Committee on Papers Laid on the Table

Appendix - I

**Year wise funds released by the Government of India to
Office of Chief Commissioner for Persons with Disabilities, New Delhi since 1998-1999 to 2014-15**

SI. No.	Year	Budget (Rs. in Crore)	
		BE	RE
1.	1998-99	1.00	0.50
2.	1999-2000	0.50	0.50
3.	2000-01	10.00	1.00
4.	2001-02	0.90	0.90
5.	2002-03	0.90	0.90
6.	2003-04	0.90	0.90
7.	2004-05	0.40	1.00
8.	2005-06	1.00	1.07
9.	2006-07	1.26	1.24
10.	2007-08	1.40	1.32
11.	2008-09	1.57	1.79
12.	2009-10	2.00	1.69
13.	2010-11	2.03	1.77
14.	2011-12	2.275	1.54
15.	2012-13	2.17	1.69
16.	2013-14	2.15	2.00
17.	2014-15	2.395	2.395

Appendix - II

Statement showing the dates of laying of the Annual Reports of the Office of Chief Commissioner for Persons with Disabilities, New Delhi for the years 2008-09 to 2012-2013

Year	Due date	Date of laying of Annual Reports	Extent of delay
2008-2009	31.12.2009	01.12.2015	05 years 11 months
2009-2010	31.12.2010	01.12.2015	04 years 11 months
2010-2011	31.12.2011	01.12.2015	03 years 11 months
2011-2012	31.12.2012	01.12.2015	02 years 11 months
2012-2013	31.12.2013	01.12.2015	01 year 11 months
2013-2014	31.12.2014	Not laid	-
2014-2015	31.12.2015	Not laid	-
2015-2016	31.12.2016	Not laid	-
2016-2017	31.12.2017	Not laid	-

State showing the chronological sequence in respect of finalization of Annual Reports of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi for the years 2008-2009 to 2012-2013

Sr. No.	Events	Date of Events 2008-09	Date of Events 2009-10	Date of Events 2010-11	Date of Events 2011-12	Date of Events 2012-13
1.	The Annual Report of office of CCPD was received in the Ministry from office of CCPD Time taken in receiving the documents by the Ministry	17.03. 2011 30.09.2009 17 ^{1/2} Months	4.01.2012 30.09.2010 15 Months	23.11.2012 30.09.2011 14 Months	26.09.2013 30.09.2012 12 Months	16.07.2014 30.09.2013 9 ^{1/2} Months
2.	Recommendations of the Annual Report circulated to all State Governments, Union Ministries etc. for seeking Action Taken Report as per Section 64(2) of PWD Act, 1995. Time taken in sending the documents to the Ministry/State Govt.	4.10. 2011 5^{1/2} Months	06.02.2012 1 Months	21.12.2012 1 Months	16.01.2015 15^{1/2} Months	22.01.2015 06 Months
3.	After persistent reminder to State Governments, Union Ministries etc. Action Taken Reports have been received. Time taken in receiving the Action Taken Report	6.04. 2015 41 Months	30.04.2015 27 Months	09.07.2015 06 Months	08.07.2015 06 Months	08.07.2015 5 ^{1/2} Months
4.	Draft Explanatory Memorandum an Action Taken Reports received from State Governments and Union Ministries sent to Hon'ble Minister (SJ&E) for approval. Time taken in receiving the Memorandum	31 . 07. 2015 04 Months	31.07.2015 03 Months	31.07.2015 21 Days	31.07.2015 22 Days	31.07.2015 22 Days
5.	Hon'ble Minister (SJ&E) approved the draft Explanatory Memorandum on Action Taken Reports received from State Governments and Union Ministries. Time taken	7 .08.2015 07 Days	07.08.2015 07 Days	07.08.2015 07 Days	07.08.2015 07 Days	07.08.2015 07 Days
6.	Date of laying of Annual Report on the Table of the House Time taken by the Ministry in this regard	01.12.2015 Near about 04 Months	01.12.2015 Near about 04 Months	01.12.2015 Near about 04 Months	01.12.2015 Near about 04 Months	01.12.2015 Near about 04 Months

Annexure-I

**EXTRACTS OF THE MINUTES OF THE SEVENTH SITTING OF THE
COMMITTEE HELD ON 14.03.2016**

* * *

The Committee held its sitting on Monday, 14 March, 2016, from 1500 hours to 1610 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

PRESENT

Shri Chandrakant Khaire - Chairperson

MEMBERS

2. Smt. Veena Devi
3. Shri Bheemrao B. Patil
4. Shri Virendra Singh
5. Shri Manohar Untwal

SECRETARIAT

1. Shri U.B.S. Negi - Joint Secretary
2. Smt. Maya Lingi - Additional Director

**REPRESENTATIVES OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
(Department of Empowerment of Persons with Disabilities)**

- 1 Shri Awanish K. Awasthi Joint Secretary
- 2 Shri Mukesh Jain Joint Secretary
- 3 Smt. T.C.A. Kalyani JS & FA

**REPRESENTATIVES OF THE CHIEF COMMISSIONER FOR PERSONS WITH
DISABILITIES, NEW DELHI**

- 1 Dr. Kamlesh Kumar Pandey Chief Commissioner
- 2 Shri O. P. Dogra Director & Dy. Chief Commissioner
- 3 Shri S. S. Gupta Dy. Chief Commissioner

2. At the outset, Chairperson welcomed the Members to the sitting of the Committee.

xx

xx

xx

xx

xx

xx

5. The Committee then called the representatives of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities) and Chief Commissioner for Persons with Disabilities, New Delhi

6. The Chairperson welcomed the representatives of the Ministry and the Commission to the sitting of the Committee and explained the purpose of convening the meeting. The Chairperson also explained to the witnesses the provisions of Direction 58 of Directions issued by the Speaker, Lok Sabha regarding confidentiality of the proceedings.

7. At the outset, the representative of the Ministry explained the reason for the absence of Secretary from the sitting of the Committee.

8. On being asked by the Committee about the reasons for abnormal delays ranging from 5 years 11 months to 23 months in laying of the Annual Reports and Audited Accounts of Chief Commissioner of Persons with Disabilities for the period of 2008-2009 to 2012-2013 and not laying of the Annual Reports and Audited Accounts of Commission for the year 2013-14 and 2014-15, the Representative of the Ministry explained that non-receipt of response (Action taken/proposed to be taken) from the States/UTs on the recommendations contained in the Report, is the main reason for delays. They further explained that no separate department exist in States/UTs to deal with the matters relating to persons with disability except in three States. Delay in compilation/finalisation of Explanatory Memorandum on the basis of replies as received from States/UTs was another reason for delay. They further informed the Committee that an arrangement has been made in the Department to avoid delay in future. A Power-Point presentation was also made before the Committee.

9. Thereafter, the Chairperson thanked the representatives of the Ministry and the Commission for the useful discussion and responding to the queries raised by the Members - in connection with examination of the subject and hoped that utmost care would be taken to ensure that there would not be any delay in laying of the reports on the Table of the House.

10. The witnesses then withdrew.

11. A copy of the verbatim proceedings of the sitting of the Committee has been kept on record.

The Committee then adjourned.

**EXTRACTS OF THE MINUTES OF THE FIRST SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE**

The Committee sat on Wednesday, 12 December, 2018 from 15:00 hrs to 15:45 hrs. in Committee Room "C", Parliament House Annexe, New Delhi.

PRESENT

Shri Chandrakant Khaire - **Chairperson**

MEMBERS

2. Smt. Veena Devi
3. Shri P.C. Gaddigoudar
4. Shri Virendra Singh
5. Shri P.R. Sundaram

SECRETARIAT

1.	Dr. Preeti Srivastava	-	Joint Secretary
2.	Smt. Maya Lingi	-	Additional Director
3.	Shri Munish Kumar Rewari	-	Deputy Secretary

2. At the outset, Chairperson welcomed the Members to the sitting of the Committee.
3. Thereafter, the Committee took up the following xx xx, six Action Taken Reports and three Draft Reports for consideration :-

xx

xx

xx

xx

xx

xx

(iii) Draft Reports relating to the Action Taken by Government on the recommendations/observations made by the Committee in their **Sixth Report** on Delay in laying of Annual Report and Audited Accounts of the Victoria Memorial Hall Kolkata;

- (iv) *Draft Reports relating to the Action Taken by Government on the recommendations/observations made by the Committee in their **Seventh Report** on Delay in laying of Annual Report and Audited Accounts of the Rail Land Development Authority New Delhi;*
- (v) *Draft Reports relating to the Action Taken by Government on the recommendations/observations made by the Committee in their **Eighth Report** on Delay in laying of Annual Report and Audited Accounts of the Delhi Development Authority New Delhi;*
- (vi) *Draft Reports relating to the Action Taken by Government on the recommendations/observations made by the Committee in their **Ninth Report** on Delay in laying of Annual Report and Audited Accounts of the University Grants Commission New Delhi;*
- (vii) *Draft Reports relating to the Action Taken by Government on the recommendations/observations made by the Committee in their **Tenth Report** on Delay in laying of Annual Report and Audited Accounts of the National Institute of Social Defence New Delhi;*
- (viii) *Draft Reports relating to the Action Taken by Government on the recommendations/observations made by the Committee in their **Eleventh Report** on Delay in laying of Annual Report and Audited Accounts of the National Commission for Women New Delhi;*
- (ix) *Draft Reports regarding delay in laying of the Annual Report and Audited Accounts of the Central Pollution Control Board(CPCB), New Delhi;*
- (x) *Draft Reports regarding delay in laying of the Annual Report and Audited Accounts of the National Mission for Clean Ganga (NMCG), New Delhi; and*
- (xi) *Draft Reports regarding delay in laying of the Annual Report and Audited Accounts of the Office of the Chief Commissioner for Persons with Disabilities (CCPD), New Delhi.*

4. After deliberations, the Committee adopted the xx xx Reports without modifications.
5. The Committee authorized the Hon'ble Chairperson to present the same to the Parliament during ongoing Session.

Then the Committee adjourned.